

THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 21st day of February, 2005

ORIGINAL APPLICATION NO. 40/2005

CORAM :

HON'BLE MR.V.K.MAJOTRA, VICE CHAIRMAN (A)
HON'BLE MR.M.L.CHAUHAN, MEMBER (J)

Sukh Lal,
Welder Grade-I,
Loco-8 in the O/o Chief Works Manager,
Ajmer.

By Advocate : Shri Ramesh Chand

... Applicant

Versus

1. Union of India
Through Chairman,
Railway Board, Rail Bhawan,
New Delhi.
2. General Manager,
North & Western Zone Railway,
Jaipur.
3. Chief Works Manager,
North & Western Railway,
Loco Workshop,
Ajmer.
4. Dy.Chief Mechanical Engineer,
North Western Railway,
Loco Workshop,
Ajmer.

By Advocate : ---

... Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant. The learned counsel for the applicant pointed out that earlier the applicant had filed an OA (No.12/2003), which

was disposed of vide order dated 13.10.2003 with a direction to the respondents to pass a reasoned and speaking order on his representation dated 22.6.2002. Learned counsel for the applicant stated that although the respondents have passed an order dated 23.3.2004 the applicant has not been sanctioned pay and allowances for the intervening period, from the date of compulsory retirement i.e. 4.6.2002 to 25.3.2004 when he was reinstated in service. The order of compulsory retirement of the applicant has been cancelled and the applicant has been reinstated in service but pay and allowances for the intervening period, as stated above, have not been paid.

2. We have perused the impugned order dated 23.3.2004 (Ann.A/1). The respondents have stated that they would be issuing a separate order regarding intervening period i.e. from the date of compulsory retirement to the date of resumption after reinstatement.

3. In our view, at this stage, while interest of the respondents would not be prejudiced and in the interest of justice this OA can be disposed of without putting the respondents on notice by directing them to issue appropriate order within a period of one month from the date of communication of this order regarding the treatment of period of absence from 4.6.2002 to 25.3.2004 as also about the pay and allowances for the same.

4. Ordered accordingly.

(M.L.CHAUHAN)

MEMBER (J)

(V.K.MAJOTRA)

VICE CHAIRMAN

21.2.05